



HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

File No. **MA 201/2016(Main) C/W FAO(D).18/2019** and connected matters

Ajit Singh &Ors.

V/S

Titled

M/s Choudhary Chhamb Motors, Finance and Ors.

..... Petitioner(s)/Appellant(s)

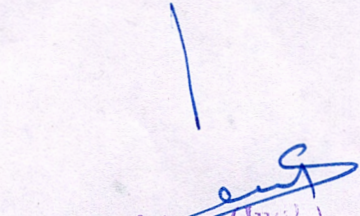
..... Respondent(s)

Notice to the respondent (s): -

1. Smt.Beena Devi W/o Sh.Krishan Lal
R/oNear Narsingh Ji Maharaj Mandir
Tehsil Ghagwal District Samba.
2. Smt.Kusum W/o Sh.Sikander Lal
R/o Near Narsingh Ji Maharaj Mandir
Tehsil Ghagwal District Samba
At present Ambika Vihar, WardNo.2, Gangyal Bye –pass, Kunjwani.
3. Sh.Kamaljeet S/o Sh.Anant Ram
R/o Village Supwal, Main Road, Tehsil & District Samba.
4. Sh.Tilak Raj S/o Sh.Mulakh Raj
R/o Near Narsingh Ji Maharaj Mandir
Tehsil Ghagwal District Samba.
5. Sh.Bodh Raj S/o Sh.Mellu Ram
R/o Near Narsingh Ji Maharaj Mandir
Tehsil Ghagwal District Samba.
6. Smt.Asha Devi S/o Sh.Kashmir Singh
R/o Near Gurudawara Ramgarh, Tehsil & District Samb.
7. Sh.Nanak Chand S/o Sh.Faju Ram
R/o Ramgarh, Tehsil & District Samba.
8. Smt. Vijay Sharma W/o Sh.Rachpal Sharma
R/o Ward No 4, Shiv Nagar, Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 08.02.2024 9.00 A.M. or the next working day if 08.02.2024 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 22nd day of December, 2023 at Jammu.


Registrar (Judl)
Registrar Judicial
High Court of J&K and Ladakh
JAMMU
Jammu

No.:- 13803

Dated:- 22.12.23

Copy of the above forwarded to:

1. The Editor State Times, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 121 dated 13.12.2023 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

✓ 2 CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar (Judl.)
High Court of J&K
Jammu